

ACT No. XXXVII OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 23rd
September, 1925.)

An Act to amend certain enactments and to repeal certain other enactments.

WHEREAS it is expedient that certain amendments should be made in the enactments specified in the First Schedule;

AND WHEREAS it is also expedient that certain enactments specified in the Second Schedule which are spent or have otherwise become unnecessary, or have ceased to be in force otherwise than by express specific repeal, should be expressly and specifically repealed;

It is hereby enacted as follows:—

1. This Act may be called the Repealing and Amending Short title.
Act, 1925.

2. The enactments specified in the First Schedule are hereby Amendment of
certain enact-
ments.
amended to the extent and in the manner mentioned in the fourth column thereof.

3. The enactments specified in the Second Schedule are Repeal of
certain
enactments.
hereby repealed to the extent mentioned in the fourth column thereof.

4. The repeal by this Act of any enactment shall not affect Savings.
any Act or Regulation in which such enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand or any indemnity already granted, or the proof of any past act or thing;

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nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE FIRST SCHEDULE.

AMENDMENTS.

(See section 2.)

Year.	No.	Short title.	Amendments.
1882	II . . .	The Indian Trusts Act, 1882.	In section 20, clause (c), for the word "Central" the word "Provincial" shall be substituted.
1898	XIII . . .	The Burma Laws Act, 1898.	In the First Schedule, in the entry relating to the Code of Criminal Procedure, 1898 (V of 1898), in column 4, for the words "Upper Burma Criminal Justice Regulation, 1892" the words "Burma (Frontier Districts) Criminal Justice Regulation, 1925" shall be substituted.
1910	IX . . .	The Indian Electricity Act, 1910.	In section 3, sub-section (2), clause (a), sub-clause (ii), for the words "Director of Military Works" the words "Engineer-in-Chief, Army Headquarters, India" shall be substituted.
1923	IV . . .	The Indian Mines Act, 1923.	(1) In section 9, sub-section (2), for the words "in the manner provided by section 4 of the Indian Official Secrets Act, 1889" the words "with imprisonment for a term which may extend to one year, or with fine, or with both" shall be substituted. (2) In section 13, for the words "owner, agent or manager" the words "owner or agent" shall be substituted. (3) In section 30, clause (g), after the word "Act" the words "and of the regulations and rules" shall be inserted, and the words "the regulations, rules and" shall be omitted.
1923	VIII . . .	The Workmen's Compensation Act, 1923.	In section 22, sub-section (2), clause (d), for the word "on" where it occurs for the second time the word "of" shall be substituted.
"	XIX . . .	The Code of Civil Procedure (Amendment) Act, 1923.	In section 1, for the word and brackets "(Amendment)" the words and brackets "(Second Amendment)" shall be substituted.

THE SECOND SCHEDULE.

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REPEALS.

(See section 3.)

Year.	No.	Short title.	Repeals.
1872	V . . .	The High Courts Jurisdiction (Sindh) Act, 1872.	Section 4.
1898	V . . .	The Code of Criminal Procedure, 1898.	(1) In column 1 of Schedule II, the figures "159." (2) In Schedule III, item (10) in Head I and items (15) and (16) in Head V.
„	XIII . . .	The Burma Laws Act, 1898.	In the Third Schedule the entry relating to the Upper Burma Criminal Justice Regulation, 1892.